

Discharging of Effluents in the Yamuna River

2651. DR. MURLIMANO HAR JOSHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of industrial units in Public and Private Sectors in Delhi which are discharging effluents in the River Yamuna;

(b) the number of units which have taken adequate steps for pollution control and the number of units that have not taken such steps;

(c) whether the Municipal Corporation of Delhi have taken adequate steps to treat the sullage before discharge in the river; if not, by when this will be done; and

(d) whether all the thermal power stations in and around Delhi have installed pollution control devices for cent per cent control of pollution and if not, what action being taken against them?

THE MINISTER OR STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) The Central Pollution Control Board (CPCB) has reported that of the industrial units discharging their effluent in Yamuna, 42 have a discharge volume greater than 75 kilometres per day. Of these, ten are in the public sector.

(b) As reported by the CPCB, all the large and medium units except Rajghat Power Plant, have already taken adequate steps to control their effluent and emissions to the prescribed standards.

(c) The Municipal Corporation of Delhi have initiated action to augment their treatment facilities from its present capacity of 1400 million litres per day to about 2250 million litres per day by the end of the Eighth Plan period.

(d) Out of the three power stations, Indraprastha Power Station and Badar-

pur Thermal Power Stations are complying with the prescribed standards. Only Rajghat Thermal Power Station is not complying with the standards.

आदिवासी क्षेत्रों में जंगल माफिया

2652. श्री रामसिंह राठवा : क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को आदिवासी क्षेत्रों में जंगल माफिया द्वारा किए जा रहे क्रियाकलापों की जानकारी है;

(ख) यदि हां, तो उसका ब्यौरा क्या है ;

(ग) गुजरात में उनके विरुद्ध क्या कार्यवाही की गई थी और उस कार्यवाही में कितने व्यक्ति पकड़े गये थे;

(घ) क्या यह भी सच है कि वन संबंधी मौजूदा कानूनों के बावजूद ये जंगल माफिया पहले से भी अधिक सक्रिय हो गये हैं ; और

(ङ) सरकार द्वारा क्या कार्यवाही की गई है ?

पर्यावरण और वन मंत्रालय के राज्य मंत्री (श्री कमल नाथ) : (क) जी, नहीं ।

(ख) से (ङ) प्रश्न नहीं उठता ।

Periodic Satellite Mapping of Forest Area

2653. SHRI V. HANUMANTHA RAO:

SHRI IQBAL SINGH;

SHRI SURESH PACHOURI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether periodic satellite mapping of forest areas is being done;

(b) whether it is a fact that satellite mapping of Eastern Ghats in Andhra Pradesh has shown rapid depletion;

(c) whether Government have initiated any measures to start afforestation of the Eastern Ghats, especially in East and West Godavari Districts of Andhra Pradesh;

(d) whether Government received any complaints of rapid depletion of teak and rosewood plantation through illicit felling in West Godavari District, A.P.; if so, the details;

(e) whether a special team is proposed to be deputed to stop illicit felling in the Godavari River Valley; and

(f) if not, what measures are proposed to be initiated to address the concern of environments in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):
(a) Yes, Sir. The Forest Survey of India, Dehradun carries out assessment of the forest area based on visual interpretation of satellite imageries on two years rotation cycle.

(b) No Sir. As per 1989 and 1991 assessment made by Forest Survey of India pertaining to the period 1983-87 and 1987-89 respectively the forest area in Andhra Pradesh has shown no change.

(c) A massive programme of afforestation including social and Farm Forestry under 20 Point Programme is under implementation in the State of Andhra Pradesh. During the Seventh Five Year Plan an area of 7,27,529.5 ha. was brought under afforestation in the State of Andhra Pradesh.

(d) No complaint of rapid depletion of teak and rose wood plantation through illicit felling in West Godavari District of Andhra Pradesh has been received.

(e) and (f) Does not arise.

2654. [Transferred to 26th March, 1993]

Rampant felling of trees in Maharashtra

2655. SHRI RAJNI RANJAN SAHU:
Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government's attention has been drawn to the report in the Times of India dated 25th February, 1993 captioned "rampant felling of trees in Maharashtra";

(b) if so, whether Government have sought details about the alleged destruction of forests;

(c) whether similar reports about massive destruction of forests have been received from Madhya Pradesh, Uttar Pradesh, Bihar and in other parts of the country;

(d) if so, the number of and details of reports and the destruction caused in different regions during 1992-93 so far; and

(e) what is Government's reaction in regard thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) and (b) Yes, sir.

(c) No, sir.

(d) Government of Maharashtra have ordered detailed enquiry by Commissioner Nagpur into tampering of land reports and illicit felling of trees.

(e) Government have directed that special vigilance measures should be under taken in the affected areas. Legal measures are also being under taken to counter the threat.